NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CP/~~TCP/CSP/CSA/TCSP/TCSA~~/NO. 121 /(MAH)/2017

CORAM: Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2017

NAME OF THE PARTIES: M/s. BHARAT RADIATORS

SECTION OF THE COMPANIES ACT: SECTION 7. OF THE Companies Act 1956/2013/I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	FAIZA A. DHANANI i/b DHRUVE LILADHAR & CO.	ADVOCATE FOR THE APPLICANT/ FINANCIAL CREDITOR	Dhanani
2)	YUVRAJ K. SINGH i/b DESAI & DIWANJI	ADV. FOR RESPONDENT/ CORPORATE DEBTOR	Singh

Order
CP 121/I&BP/NCLT/MB//MAH/2017

Petitioner Counsel says the matter is settled between the parties, hence requested for withdrawal of the Petition, accordingly this Bench dismissed this Petition as withdrawn.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
M. K. SHRAWAT
Member (Judicial)